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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 75/9/NCLT/AHM/2017

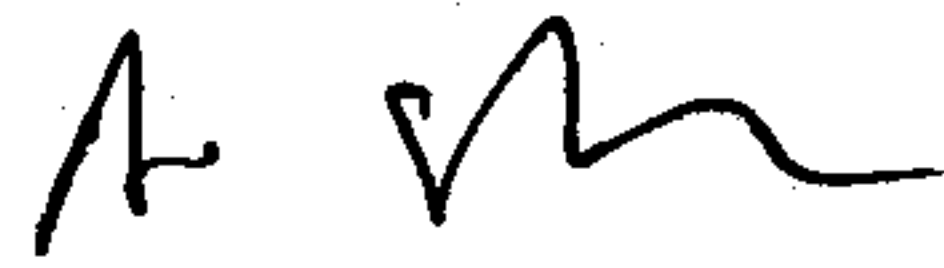
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.08.2017**

Name of the Company: Bhagwati Corporation
V/s.
Shrinidhi Laminates Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	ANIP A. GANDHI	ADVOCATE	APPLICANT	
2.				

ORDER

Learned Advocate Mr. Anip Gandhi present for operational creditor/ Applicant.
None present for Respondent.


Applicant filed affidavit stating that he complied with section 9(c) of the code.
Applicant also filed proof of service of notice on Respondent.

None appeared for Respondent.

Objections not filed.

Applicant is directed to file copies of reply notices dated 16.11.2016 to the statutory
notices issued under section 138 of NI Act by Applicant.

List the matter on 21.08.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 17th day of August, 2017.